

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India.

.... **APPLICANT / PETITIONER**

Vs

Advance Navotpad Surfactants Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.08.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

**For the petitioner : Mr. Ranjit Singh, Mr. H.S. Kohli
Adv. with Mr. Balraj Tandon, AGM of BOI.**

ORDER

The proceedings in this matter were initiated way back on 23.04.2018. On 09.05.2018, Mr. Ayush Kapoor had appeared for the respondent and was granted ten days time to file reply. However, again time was sought on 30.05.2018 as no reply was filed. In the interest of justice we had granted further time on 03.07.2018. When the reply was not filed despite the granting two opportunities, right to file the reply was closed and the matter was posted for arguments on 11.07.2018. On 11.07.2018 a different counsel appeared and sought time to file his vakalatnama and some time was granted to file the same and the matter was posted for 12.07.2018. Thereafter, time was again given for filing reply but no reply is filed even today.

2. Mr. Ayush Sahni has appeared who is yet to file his vakaltnama and reply is not in sight. He has requested for a short adjournment to file reply.



3. We accept the request and grant a week's time to file reply with a copy in advance to the counsel opposite. However, the same shall be subject to payment of Rs. 1, 00,000/- as cost. If no reply is filed within stipulated period and the cost is not paid within the time, the right to file reply shall be struck off.
4. In case reply is filed then rejoinder be filed within a week thereafter with a copy in advance to the counsel opposite.
5. List for arguments on 06.09.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

02.08.2018
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